

PUNJAB VIDHAN SABHA

BILL NO.16-PLA-2020

**THE PUNJAB GOOD CONDUCT PRISONERS (TEMPORARY
RELEASE) AMENDMENT BILL, 2020**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

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BILL

further to amend the Punjab Good Conduct Prisoners (Temporary Release) Act, 1962.

BE it enacted by the Legislature of the State of Punjab in the Seventy-first Year of the Republic of India, as follows:-

1. (1) This Act may be called the Punjab Good Conduct Prisoners (Temporary Release) Amendment Act, 2020. Short-title
and
commencement

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Good Conduct Prisoners (Temporary Release) Act, 1962, in section 3, in sub-section (2-A), after the second proviso, the following proviso shall be added, namely:- Amendment of
section 3 of
Punjab Act 11
of 1962.

“Provided further that during disasters under the Disaster Management Act, 2005, or epidemics under the Epidemic Diseases Act, 1897, the State Government may, by a special notification published in the Official Gazette, allow temporary release beyond the maximum period of sixteen weeks during a calendar year, and may also waive the condition of temporary release being availed of on quarterly basis.”

3. (1) The Punjab Good Conduct Prisoners (Temporary Release) Amendment Ordinance, 2020 (Punjab Ordinance No.1 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have done or taken under the principal Act, as amended by this Act.

CHANDIGARH:
THE 18TH SEPTEMBER, 2020

SHASHI LAKHANPAL MISHRA,
SECRETARY.